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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2687 of 1999
M.A.No.3066/2000

New Delhi, this the 19th day of December, 2000

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Om Prakash
Son of Shri Hakim Rai
H.No.D-5/19, Vashist Park
Panka Road, New Delhi

-APPLICANT

(By Advocate: Shri Girender Bhat)

Versus

1. Northern Railways
Through its General Manager
Baroda House, New Delhi

2. Inspector General/
Chief Security Commissioner
Railway Protection Force,
Northern Railway
Baroda House, New Delhi

3. Finance Advisor/Chief Accounts Officer
Northern Railway
Baroda House, New Delhi

-RESPONDENTS

(By Advocate: Mrs. Suchitra Saha, for respondents 1&2
and Shri V.S.R. Krishna, for respondent no.3)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

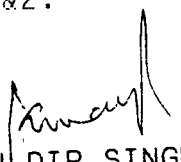
Learned counsel for the applicant has pointed out that in view of the judgement reported in (1991) 16 ATC 125, Bhola Nath Sen vs. UOI and ors., this Tribunal has no jurisdiction to try the matters pertaining to Railway Protection Force. After going through the copy of the order produced by learned counsel for the respondents, Shri Girender Bhat, learned counsel for the applicant seeks permission to withdraw the OA. The O.A. is accordingly dismissed as withdrawn. However, the applicant will be at liberty to file a fresh O.A. before the appropriate forum.

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2. Learned counsel for respondents 1 and 2 has also filed an M.A.3066/2000 for correcting number of respondent on the counter. It is stated in the M.A. that inadvertently the counter filed by them was stated to be on behalf of respondent no.3 whereas it was actually on behalf of respondents 1 and 2. M.A.3066/2000 is allowed. Counter filed by Mrs.Suchitra Saha shall be treated as reply on behalf of respondents 1&2.


(KULDIP SINGH)
MEMBER(JUDL)

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